Separate Paging is given to this Part in order that it may be filed as a separate compilation.

(1) The 45 GI/83 (1) of the Gazette of India Extraordinary Part II—Section 3—Sub-section (i) of the Indian Income-tax Act, 1961 (45 of 1961) and the Income-tax (Fifth Amendment) Act, 1966 (6 of 1966) is hereby amended in the manner hereinafter mentioned.

(2) The word "Income" in the Explanation to the proviso to Section 35A of the said Act shall be deleted.

(3) The aforesaid amendment shall have effect as from the 1st day of April, 1983.
MINISTRY OF EXTERNAL AFFAIRS
NOTIFICATION
New Delhi, the 12th April, 1981

G.S.R. 325(E).—In exercise of the powers conferred by section 74 of the Passports Act, 1967 (15 of 1967), the Central Government hereby makes the following rules further to amend the Passports Rules, 1980, namely :

1. (1) These rules may be called the Passports (Amendment) Rules, 1981.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In Schedule I to the Passports Rules, 1980—

(i) against Sl. No. 2, under column (3), in the entries, the word 'Tripura' wherever applicable, shall be omitted;

(ii) for entries against Sl. No. 5, the following shall be substituted, namely :

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of District</th>
</tr>
</thead>
<tbody>
<tr>
<td>5(i)</td>
<td>Regional Passport Office, Madras (Regional Passport and Emigration Office, Madras)</td>
</tr>
<tr>
<td>5(ii)</td>
<td>Assistant Passport Officer, Madras (Regional Passport and Emigration Office, Madras)</td>
</tr>
<tr>
<td>5(iii)</td>
<td>Public Relations Officer, Madras (Regional Passport and Emigration Office, Madras)</td>
</tr>
<tr>
<td>5(iv)</td>
<td>Superintendent, Madras (Regional Passport and Emigration Office, Madras)</td>
</tr>
</tbody>
</table>

3. Against Sl. No. 15, in column 3 for the words "The States of Assam, Nagaland", the words "The States of Assam, Tripura, Nagaland" shall be substituted.

P. S. SAHAI, Jt. Sec.

Note : Principal rules published vide Notification No. GSR 69(E) dated 11th December, 1980, Gazette of India 1981 (Extraordinary) Part II, Section 3, Sub-Section (l).

Subsequently amended by :

(i) Notification No. GSR. 50(E), dated 7th Feb. 1981,
(ii) Notification No. GSR. 469(E) dated 24th June, 1982.